

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. †3584
TO BE ANSWERED ON 21.12.2015

MISAPPROPRIATION OF FUNDS BY NGOS/VOS

†3584. SHRI RAHUL KASWAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has taken any action with regard to misappropriation of funds against the Non-Governmental Organisations (NGOs)/Voluntary Organisations (VOs) working for the welfare of tribals; and
- (b) if so, the State-wise details of the NGOs/VOs misappropriating funds and the action taken against them?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) & b): No instance of misappropriation of funds by NGOs/VOs have come to the notice of the Ministry. However, in accordance with the scheme provisions, a bond is required to be executed by NGOs/VOs on Non-judicial Stamp Paper in favour of the President of India to the effect that the organisation will abide by terms and conditions attached to the grant and as revised from time to time, and that in case of its failure to abide by the same, it will refund to the Government the total grant-in-aid sanctioned to it for the purpose with interest accrued thereon and shall be liable for criminal action as per law.
